

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PADAM MOTORS PRIVATE LIMITED**RELEVANT PARTICULARS**

1.	Name of the Corporate Debtor	Padam Motors Private Limited
2.	Date of Incorporation of Corporate Debtor	07.05.2004
3.	Authority under which the Corporate Debtor is incorporated / registered	Registrar of Companies, Punjab and Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of the Corporate Debtor	CIN: U50100PB2004PTC027101
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: Mehta Motors, Bibiwala Road, Bathinda, Punjab – 151001 IN
6.	Insolvency commencement date in respect of Corporate Debtor	18.07.2023* (IRP appointed vide order dated 27.07.2023 uploaded by the NCLT on 28.07.2023)
7.	Estimated date of closure of Insolvency Resolution Process	22.01.2024 (180 days)
8.	Name and the Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Bhupesh Gupta Registration No: IBBI/IPA-002/IP-N00030/2016-17/10067 AFA: AA2/10067/01/140224/202637 valid up to 14.02.2024
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: #2181, Sector 38-C, Chandigarh- 160036 Email: bkg.majestic@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Bhupesh Gupta Address: #2181, Sector 38-C, Chandigarh- 160036 Email: cirp.padammotors@gmail.com
11.	Last date for submission of claims	10 th August, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) Not Applicable



*The Corporate Insolvency Resolution Process of Padam Motors Private Limited was ordered to be initiated by the NCLT on 18.07.2023, but the appointment of the undersigned as the IRP was made vide order dated 27.07.2023. The said order dated 27.07.2023 was uploaded to the NCLT website on 28.07.2023. The period of 18.07.2023 to 27.07.2023 has been excluded by the NCLT for the purposes of the CIRP of the Corporate Debtor.

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a Corporate Insolvency Resolution Process (CIRP) of Padam Motors Private Limited on 18th July, 2023 (Order of appointment of the IRP was passed on 27.07.2023).

The creditors of Padam Motors Private Limited are hereby called upon to submit their claims with proof **on or before 10th August, 2023** to the Interim Resolution Professional at the address mentioned against entry no. 10.

The claims may be submitted in their specified **Forms B, C, D, E or F** in terms of Regulation 7, 8, 9 and 9A of the **Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016** by Operational Creditors except Workmen and Employees, Financial Creditors, Workmen or Employees, Authorized Representatives of Workmen and Employees or Creditors other than Financial Creditors and Operational Creditors respectively, as the case may be.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof by in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry no. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. [Not Applicable]

Submission of false or misleading proofs of claim shall attract penalties.



Bhupesh Gupta

Interim Resolution Professional

Padam Motors Private Limited

IBBI/IPA-002/IP-N00030/2016-17/10067

Email: cirp.padammotors@gmail.com

Date: 29th July, 2023

Place: Chandigarh